

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1277/2021

This the 03rd day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mst. Archo Fatmina, Age: 32 years, D/o Agha Abdul Hussain, R/o Akchamal, Kargil-Ladakh

.....Applicant

(Advocate:- Mr. F A Bhat)

Versus

1. State of J&K through Commissioner/Secretary to Government, Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar.
2. Medical Superintendent SMHS Hospital, Srinagar.
3. Medical Superintendent Govt. Super Speciality Hospital, Shreen Bagh, Srinagar.
4. Chief Accounts Officer, Govt. Superspeciality Hospital, Shreen bagh, Srinagar.
5. Accounts Officer, SMHS Hospital, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the applicant is aggrieved of the inaction of the respondents of not releasing her salary w.e.f., October 2014 to February 2015. He further submits that the O.A. may be disposed of with direction to the respondents to release the salary of the applicant within a stipulated time frame.

2. We have heard Mr. F A Bhat, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the record.

3. Looking to the limited prayer of the applicant, we dispose of the T.A. with direction to the respondents to release the salary of the applicant, if due, as per Rules provided she has worked under the muster rolls of the respondents for the period she is seeking salary. This exercise is to be completed within a period of two months from the date of receipt of a certified copy of this order.



4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun